

142 crores (approx) will be met by auctioning commercial sites provided in the lay-out plan. The commercial sites auction could not materialise due to interim orders of the Hon'ble High Court of Delhi in Civil Writ Petition No. 833/91.

On the same ground (of anticipated receipts from auction of commercial sites) the rate of electrification charges to be recovered from the allottees (in addition to the sale price of Rs. 425/- per sq. mt.) were reduced from Rs. 89/- per sq. mt. to Rs. 55/- per sq. mt., resulting in additional deficit of Rs. 64 lakh approximately. This was decided by the Corporation vide its decision No. 920/GW/Corpn. dated 4.10.1990.

MCD reports that no official is as such responsible for any deficits which are only temporary and are to be made up by sale of commercial sites.

It is a scheme of rehabilitation of transporters, workshop, etc. of the city area and other localities to de-congest the Walled City and no profits can be expected out of this welfare scheme initiated in public interest.

#### **Test Explosions conducted by I.D.L. Rourkela**

4521. KUMARI FRIDA TOPNO: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware of the fact that high power explosions are being conducted by the Indian Detonators Limited, Rourkela for which the company does not possess licence; and

(b) if so, the measures being taken or proposed to be taken to prevent such explosions?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) and (b). M/s. IDL Chemicals

Ltd. Rourkela is carrying out blasting operations for quality control, testing and metal cladding at approved site covered under licence granted by the department of Explosives under the provisions of the Explosives Rules, 1983.

#### **Benefit of Pension to Ex-Burma Pensioner on Reemployment in Government Jobs**

4522. SHRIMATI SUSEELA GOPALAN: Will the PRIME MINISTER be pleased to state:

(a) whether Ex-Burma Pensioners who were reemployed in the state government services were allowed the full benefit of minimum pension of Rs. 375 plus dearness reliefs etc. in addition to the state Government Pension in full;

(b) whether the above benefit has been withdrawn in respect of Ex-Burma Pensioners who are reemployed in Central Services and reduction of their Burma pension to the lowest has been ordered;

(c) whether representations have been received on behalf of Ex-Burma Pensioners employed under Central services to remove the said discrimination; and

(d) if so, the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) Instructions have been issued to withdraw the benefit of minimum ex-gratia payment of Rs. 375/- per month plus dearness relief to Ex-Burma Pensioners who are also in receipt of Central government pension. In their cases the Burma pension is to be restricted to the original pension.